

DIVISION BENCH
COURT - I

O-204

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1331(KB)2018
IA(I.B.C)/688(KB)2024, IA(I.B.C)/34(KB)2024,
IA(I.B.C)/1173(KB)2023, IA(I.B.C)/1827(KB)2023,
IA(I.B.C)/367(KB)2024, IA(I.B.C)/399(KB)2023,
IA(I.B.C)/38(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17TH MAY 2024

IN THE MATTER OF	UNION BANK OF INDIA VS M/S. ENFIELDS GEMS & JEWELLERY LTD.
UNDER SECTION	IBC UNDER SEC 7

Appearances via video conference/physically

Ms. Sonu Jain, CA] For the Liquidator

ORDER

1. Ld. Authorised Representative for the Liquidator Present.
2. **IA(I.B.C)/688(KB)2024**
 - a. This IA has been filed by the Liquidator for placing on record 18th Progress Report which is at Page No. 33 onwards of this application.
 - b. This IA is accompanied by an Affidavit of Liquidator which is at Page 1 to 3.
 - c. This Progress Report is taken on record and this IA is accordingly **allowed** and **disposed of**.
3. **IA(I.B.C)/34(KB)2024**
 - a. This IA has been filed by the Liquidator for placing on record 17th Progress Report which is at Page No. 30 onwards of this application.
 - b. This IA is accompanied by an Affidavit of Liquidator which is at Page 1 and 2.

c. This Progress Report is taken on record and this IA is accordingly **allowed** and **disposed of**.

4. **IA(I.B.C)/1173(KB)2023**

a. This IA has been filed by the Liquidator for placing on record 15th Progress Report which is at Page No. 29 onwards of this application.

b. This IA is accompanied by an Affidavit of Liquidator which is at Page 1 and 2.

c. This Progress Report is taken on record and this IA is accordingly **allowed** and **disposed of**.

5. **IA(I.B.C)/1827(KB)2023**

a. This IA has been filed by the Liquidator for placing on record 16th Progress Report which is at Page No. 30 onwards of this application.

b. This IA is accompanied by an Affidavit of Liquidator which is at Page 1 and 2.

c. This Progress Report is taken on record and this IA is accordingly **allowed** and **disposed of**.

6. **IA(I.B.C)/367(KB)2024**

a. It is noticed from the order dated 31st January, 2024 the claim lodged by WBIDC in IA 178 of 2023, was dismissed by this Tribunal.

b. By way of this application liquidator has sought for following reliefs:

a. *Ad-interim order in terms of prayers above;*

b. *Such further orders or orders be passed and/or direction or directions be given as to this Learned Tribunal for rejection of claims.*

c. *Such further order or orders be passed and/or direction or directions to be given in WBIDC for not creating difficulties in transfer of property.*

c. Hence, we deem it appropriate to allow this application and direct the WBIDC not to create any difficulty in transfer of the property.

d. Registry is directed to issue notice to the by way of speed post and e-mail place the tracking information on record.

7. **IA(I.B.C)/38(KB)2023**

a. This IA has been filed by the Liquidator for placing on record Certifying the Committee of Stake Holders which is at Page No. 36 onwards of this application.

b. This IA is accompanied by an Affidavit of Liquidator which is at Page 23

c. This Committee of Stake Holders is taken on record and this IA is accordingly **allowed and disposed of.**

8. Post this matter on **25/06/2024.**

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)